

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 308
CP.CAA-22(ND)/2024

IN THE MATTER OF:

SHARPLINE NETWORK PRIVATE LIMITED AND Petitioner/Applicant
SHARP EYE MEDICARE PRIVATE LIMITED

Order under Section 230-232

Order delivered on 03.06.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For the RD :

ORDER

This is second motion application.

Issue notice to the Regional Director, RoC, Official Liquidator and Income Tax Department.

The Applicant shall publish the notice in two local newspapers and file proof and affidavit of service within two weeks.

The Statutory Authorities are directed to file reports within two weeks after publications of the notice.

List the matter **on 02.09.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay